

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, REWARI.

ORDER:

In view of sudden surge in COVID-19 cases as well as reporting of new variant cases of COVID-19 (Omicron) in last few days in District Rewari and adjoining Districts and in view of directions issued by the Hon'ble High Court vide letter No.120/RG/Spl./Misc. Dated 03.01.2022 on the Hon'ble High Court of Punjab and Haryana as well as instructions issued by the Haryana State Disaster Management Authority, Haryana and in continuation of this office order dated 07.01.2022, the following preventive and precautionary measures in restricted mode to avoid further spread of pandemic corona virus (COVID-19) and new variant Omicron are ordered to be adopted to ensure the safety of Judicial Officers, Advocates, staff and litigants with immediate effect, in consultation with the Hon'ble Administrative Judge of Rewari Sessions Division and the Presidents, Bar Associations, Rewari, Kosli and Bawal :-

1. Only urgent nature of cases i.e.
 - (a) All bail matters, superdari, remand work and urgent stay matters.
 - (b) Ex-parte Civil Suits (Only argument suits).
 - (c) Indian Succession Act in which succession certificate is to be issued (Only argument cases).
 - (d) Cases under Section 138 of N.I. Act in which preliminary evidence has been recorded and the cases fixed for consideration on the point of summoning of accused.
 - (e) Criminal cases fixed for evidence in defence and arguments.
 - (f) All the pending cases which are more than 5 years old in which both the counsels are present (only argument cases).
 - (g) Any compromise matter.
 - (h) In NDPS cases only official witnesses be called.
 - (i) Protection petitions in which petitioners intend to seek protection, shall be entertained, only if petitioner file their RT/PCR report (not more than 72 hours earlier) and they are fully vaccinated, holding vaccination certificate, at the time of their first appearance before the court. The Advocates



appearing on behalf of petitioners in these petitions would strictly ensure the meticulous compliance of COVID-19 guidelines. It is made clear that in case of non-compliance of the above instructions, the protection petition would not be entertained.

- (j) In Family Court, only urgent interim maintenance matters and the petitions under section 13(b) of HM Act and any other urgent matters shall be dealt with through Video Conferencing and other electronic mode.
 - (k) Evidence shall be recorded in time bound cases and the cases taken on priority basis like cases under the POCSO Act, Juvenile Justice Act and the cases in which accused are in custody for more than one year. However, during that process, every guidelines issued by all concerned authorities be complied with meticulously.
2. Before producing a person for getting his/her statement to be recorded under section 164 of Cr.P.C., the Investigating Officer/police personnel shall get COVID test done of all concerned. The person shall be produced in person only if the report of all concerned is negative.
 3. The other routine matters/cases shall be taken up and adjourned to suitable dates by the Courts concerned and shall be uploaded in CIS on the same day.
 4. Hearing of cases shall be permitted through Whatsapp Video call or other on-line permitted modes, in addition to physical mode.
 5. Undertrial prisoners shall be produced in the courts through Video Conferencing mode only. However, in case there is any requirement of physical hearing of a particular undertrial prisoner in any court, the concerned court shall pass a specific order qua that aspect.
 6. The accused for first remand shall be produced before the Duty / Illaqua Magistrates in the identified rooms of Judicial Courts Complex, Rewari and Sub Division Kosli.
 7. Filing of fresh cases shall be permitted upto 1:00 p.m. only.
 8. The Civil Surgeon, Rewari and the Executive Officer, Municipal Corporation, Rewari are directed to get sanitized the Judicial Courts Complex, Rewari as well as Sub Divisions Kosli and Bawal on regular intervals as per the medical protocol.
 9. The Advocate(s) and their their Clerk(s) shall maintain the norms of social distancing and the guidelines of Ministry of Home Affairs on the subject while appearing in the courts. The litigant and private persons shall not be allowed to accompany at the time of hearing of the case, unless his/her presence is must or required by court(s). Every person appearing before the court(s) shall compulsorily use masks and hand sanitizers.

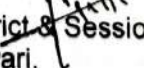


10. The guidelines/advisories and other SOPs issued by the Government of India and State Government from time to time as well as instructions contained in the Hon'ble High Court and other directions issued from time to time in the matter shall be followed strictly.
11. Before entry of every person including Advocates and their Clerks in the Court premises, his/her body temperature shall be checked by the Police Security Guards deputed on every entry points of the Judicial Courts Complexes, Rewari and Sub Divisions Kosli and Bawal with the help of Thermal Gun and only persons having normal body temperature shall be allowed to enter in the Court premises.
12. In case any counsel/party intends to get his/her case heard through video conferencing mode, he/she can make request for the same by contacting Shri Kuldeep Kumar, System Officer on Mobile Number 7696953883 or Shri Shailendra Naresh Srivastva, Computer Clerk on Mobile Number 8814888055.
13. All the Judicial Officers are directed to prepare a roster with 50% strength of the officials working in their respective courts/offices and send the same to this office immediately. While doing so, they shall also ensure that the court/office work may not suffer. The officials not attending the office/court physically on working day shall work from home. The officials working from home shall, at all times, remain available on telephone/mobile and shall not leave the station without prior permission of their respective Presiding Officers/undersigned. They shall immediately report in the court/office as and when called upon to do so. In case of any urgency/emergency, they may apply for grant of leave/station leave by specifically mentioning the ground as well as the station for which they intend to go. Before leave the station, the concerned officer/official(s) shall ensure that the station leave applied by them is allowed. The officials with disabilities and pregnant women official(s) are exempted from attending the office/court for the time being and shall work from home subject to the condition that they shall produce a certificate from the competent authority to the effect that they are pregnant or disabled. The officials, who are attending the court physically as well as working from home shall strictly follow the social distancing norms and medical protocol and they shall also wear the mask at all times.

The aforesaid orders shall come into force w.e.f. 24.01.2022 till 06.02.2022.

All concerned be informed accordingly.

Dated: 21.01.2022


District & Sessions Judge,
Rewari.


Endst. No. 642 /

Dated 21/01/22 /

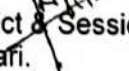
Copy forwarded to the following, for information and necessary action:-

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh, for information please.
2. All the Judicial Officers posted in Rewari Sessions Division including Principal Judge, Family Court, Rewari and Chief Judicial Magistrate-cum-Secretary, District Legal Services Authority, Rewari.
3. The Deputy Commissioner, Rewari.
4. The Superintendent of Police, Rewari.
5. The District Attorney, Rewari.
6. The Civil Surgeon, Rewari.
7. The Executive Officer, Municipal Committee, Rewari and Bawal.
8. The Presidents, Bar Associations Rewari, Bawal and Kosli for circulation amongst all Advocates and concerned.
9. The Superintendents, District Jails, Rewari, Narnaul, Jhajjar and Bhondsia (Gurugram).
10. In-charge, Filing Section/ Statistical Assistant/System Officer/Computer Clerk and all the branches of this office.

System Officer to upload this order on the website of Rewari Sessions Division.

Attested

Superintendent
District & Sessions Court
Rewari

21-01-22


District & Sessions Judge,
Rewari.